

Visit of Delegation of Official Language Committee abroad

1264. SHRI C. CHINNASWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the expenditure incurred by Government on the delegation of Official Language Committee to examine our missions abroad;

(b) the names of the countries visited; and

(c) when the report is likely to be presented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) The Committee which visited foreign countries to study the position of the use of Hindi in Indian missions etc. abroad is not a Government Committee but a Committee of Parliament. As such, this Committee does not function under the control of the Ministry of Home Affairs, but acts independently. Like other Parliamentary Committees this Committee itself takes necessary decisions relating to its tours etc. and its expenditure is borne by the Lok Sabha Secretariat.

(b) According to the information received from the Committee Secretariat, the names of countries visited by the Committee in three groups are as under:—

USSR, West Germany, France, U.K., Switzerland, Austria, Egypt, Kuwait, Thailand, Singapore, Malaysia, Japan, Philippines, Hongkong, Australia, Indonesia, Italy, United States of America, Canada, Greece, Kenya, Seychelles and Mauritius

(c) According to the available information the Committee is not submitting any report separately regarding its foreign tour as the Committee would submit its complete report to the President including its

recommendations on the completion of its work, which will be laid in each house of the Parliament. No time limit has been specified for it.

Memorandum to take-over of Hindustan Pilkington Glass Works Ltd.

1265. SHRI SAMAR MUKHERJEE: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have received memoranda dated 3rd June, 1980 and 11th July, 1980 sent by the CITU, AITUC and INTUC urging upon Government for immediate take-over of the Hindustan Pilkington Glass Works Ltd., at Asansol; and

(b) if so, steps taken by Government in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) Yes, Sir.

(b) The matter was examined and it was seen that the circumstances did not justify the take-over of the unit under the Industries (Development & Regulation) Act.

Quantity of enriched Uranium received from U.S.A.

1266. SHRI M. V. CHANDRASHEKARA MURTHY: Will the PRIME MINISTER be pleased to state:

(a) whether bulk of US uranium has already reached India;

(b) if so, the total quantity thereof;

(c) whether any other application has been submitted to the U.S. Government;

(d) if so, when the same instalment is due; and

(e) whether in the past no instalment has been supplied to India in time?